

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A.No. 231 of 99

Date of order : 4.6.99

O.A. 931 of 96

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman

Hon'ble Mr. B. P. Singh, Administrative Member

S.K.MONDAL

VS

UNION OF INDIA & ORS

For the Petitioner : Mr. D.N.Chatterjee, Counsel

For the respondents : Mr. B.K.Chatterjee, Counsel

O R D E R

S.N.Mallick, V.C.:

When the MA, which has been filed by the respondents, is taken up for hearing, Mr. D.N.Chatterjee, 1d. counsel appearing for the original applicant prays for disposal of the OA by treating the same to be on day's list. He submits that the petitioner does not want to proceed with the OA and in support of this contention, Mr. Chatterjee has produced before us a letter written by the petitioner to that effect.

In the instant MA, the respondents have prayed for leave to pass the final order in the DA proceedings pending against the petitioner.

In view of the submission made by the 1d. counsel for the petitioner, the OA is dismissed being not pressed. Consequently, no order need be passed on this MA.

Both the OA and MA are disposed of accordingly without any order as to costs. All interim order stand vacated. The letter produced by the 1d. counsel for the applicant be kept on record.

J.W.S.

MEMBER(A)


VICE CHAIRMAN